

(e) The present capacity of 4120 MWe will reach 7280 MWe by the year 2011 on progressive completion of projects under construction. Large augmentation of nuclear power capacity is proposed by setting up a mix of indigenous reactors and reactors based on international cooperation.

**Location for US origin nuclear power reactors**

2. DR. T. SUBBARAMI REDDY:  
MS. MABEL REBELLO:

Will the PRIME MINISTER be pleased to state:

(a) whether Government has finalized location for \$ 150 bn. US nuclear power reactor promised to Washington during negotiations for ending India's isolation from global nuclear commerce;

(b) if so, whether PM's special envoy had visited Washington in the month of March, 2009; and

(c) if so, the outcome of discussions held and by what time final decision for finalizing sites for US origin nuclear reactors would be taken?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): (a) No, Sir.

(b) The issue of the location for a nuclear power plant from United States was not discussed in the said visit.

(c) Does not arise.

**Illegal development around IGCAR, Kalpakkam**

3. SHRI MAHENDRA MOHAN:  
SHRIMATI MOHSINA KIDWAI:

Will the PRIME MINISTER be pleased to state:

(a) whether Government is aware of unauthorised development around the Indira Gandhi Centre for Atomic Research (IGCAR) at Kalpakkam;

(b) if so, the facts and details thereof;

(c) whether the Kalpakkam Nuclear Installation Local Authority (NILA) has urged Government to survey all constructions and conversions of agricultural lands into residential layouts within sterilized zone of the nuclear installations; and

(d) if so, the reaction of Government on such illegal developments around IGCAR?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): (a) to (d) Yes, Sir. To ascertain the facts and details thereof, Kalpakkam Nuclear Installation Local Authority (NILA) has sought for the data on unauthorized constructions, if any. The process of compiling the data is on and this is expected to be available shortly. NILA has

also written to the State Government representatives to ensure that with effect from 24.04.2009, the applications of all the constructions are submitted to NILA for concurrence before issuing permission to applicants.

#### **Snapping of mobile connections**

4. SHRI PRAKASH JAVADEKAR: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the measures Government is taking or proposing to take to snap connections of subscribers who are using cell phones without International Mobile Equipment Identity (IMEI) which helps in tracking its user;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) and (b) Directions were issued to all Cellular Mobile Telephone Service (CMTS)/Unified Access Service (UAS) Licensees to make provision of Equipment Identification Register (EIR) in their network so that calls without IMEI or that with all zeros are not processed and rejected after 30th June, 2009.

(c) Does not arise in view of (a) and (b) above.

#### **Spectrum for commercial use**

5. SHRI N.R. GOVINDARAJAR: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Defence Ministry has agreed to release some spectrum for commercial use and DoT has signed a Memorandum of Understanding with the Defence Ministry;

(b) if so, the details thereof;

(c) whether the DoT will go for auction for true price discovery for this spectrum since modern auction procedures ensure that no single bidder can hijack the price and place it out with reality instead of allotting this spectrum in an arbitrary manner; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) and (b) Yes, Sir. A Memorandum of Understanding (MOU) has been signed between Ministry of Communications and IT and Ministry of Defence for (i) Vacation of Spectrum and (ii) Setting up of Exclusive, Dedicated OFC Network for Armed Forces (Army, Navy and Air Force). As per the MOU, Ministry of Defence will release spectrum for 2G and 3G services in steps from the date of signing of MOU till the completion of the Exclusive, Dedicated OFC network for Armed Forces.